

Norms Committee Minutes of the Meeting No. 07/AM 21-22 dated 25.10.2021 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical ExpertM
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 07/AM 21-22 dated 25.10.2021 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/JUL/2021-22/ 07/AM 21-22 dated 25.10.2021

Case No. M- 703 NC No. 07/21-22 Date : 25.10.2021	M/s. Dorf Ketal Chemical India Private Limited , Mumbai RLA. No. 03/94/040/00963/AM20 HQ F.No. 01/83/050/00707/20 Licence No.0310834836 dated 13.02.2020	Status Case: Deferred
Decision: Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Manufacturing process giving each raw material where it is used in manufacturing of export item, enclosing drawing/design of the product. 2. Net import content of the each raw material in the export item indicating separately wastage of each raw material with justification of wastage. 3. Complete calculation of requirement of raw material in manufacturing the export product, giving weight of export product. D/L has been issued to the firm on 28.10.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 704 NC No. 07/21-22 Date : 25.10.2021	M/s. Meso Carbon India Pvt Ltd., RLA. No08/24/040/00141/AM21 HQ F.No. 01/83/050/01031/21 Licence No.0810148405 dated 25.08.2020	Status Case: Deferred
Meeting Remarks :- The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Manufacturing process indicating stage wise of raw materials for the manufacturing the export item. 2. Difference in Pellets and Granular Activated Carbon, giving its application/function. 3. Reason with justification for requirement of 6 lakhs Kg of Activated Carbon Granular for the production of around 2 lakhs kg of activated carbon Pellets. 4. Production of Activated Carbon Pellets vis a vis consumption of activated Carbon Granular for the last three years duly certified by Chartered Accountant. D/L has been issued to the firm on 28.10.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 705 NC No. 07/21-22 Date : 25.10.2021	Party Name: Jay Chemical Limited, Gujarat HQ. F.No. 01/83/050/01082/AM19 RA F.No.08/24/040/00263/19 AA No. 0810143895 dated 15.11.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Reactive Blue JRX (Dye content 65%)	1 Kg	Cyanuric Chloride	0.139 Kg
		N-Ethyl Para Base Ester	0.247 Kg
		Sodium Nitrite	0.061 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Case No. M- 706 NC No. 07/21-22 Date : 25.10.2021	Party Name: Flow Tech Chemicals Private Ltd., Delhi HQ. F.No. 01/83/050/00316/AM19 RA F.No.05/23/040/00126/AM19 AA No. 0510406914 dated 20.06.2018	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Chlorinated Paraffins (Chlorine conetent 46-50%)	1 Kg	Paraffin (C10-C20)-Liquid Paraffin/Normal Liquid Paraffin/nAlkeness/Liquid Paraffin-M/Liquid Paraffin-K/Liquid Paraffin-L	0.56 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. This Norms applicable only for this file.			

Case No. M- 707 NC No. 07/21-22 Date : 25.10.2021	Party Name: Rex Tone Industries Limited, Mumbai HQ. F.No. 01/83/050/00164/AM18 RA F.No.03/95/040/0001/AM18 AA No. 0310813079 dated 05.05.2017	Status Case: Reject
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to reject the case, as the firm was unable to provide specific inputs used in manufacturing the Export item.		

Case No. M- 708 NC No. 07/21-22 Date : 25.10.2021	Party Name: Rex Tone Industries Limited, Mumbai HQ. F.No. 01/83/050/0067/AM19 RA F.No.03/95/040/1061/AM18 AA No. 0310819598 dated 07.03.2018	Status Case: Reject
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to reject the case, as the firm was unable to provide specific inputs used in manufacturing the Export item.		

Case No. M- 709 NC No. 07/21-22 Date : 25.10.2021	Party Name: Shital Industries Pvt Ltd., Gujarat HQ. F.No. 01/83/050/151/AM20 RA F.No.08/24/040/00093/AM17 AA No. 0810138210 dated 24.06.2016	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Tin Stabilizer (Shita Stab 777) (containing Not less than 80.33% MTEHTG)	1 Kg	2-Ethyl Hexyl Thioglycolate (2-EHTG)	0.590 Kg
		Methyl Tin Chloride (50% Solution)	0.620 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee. This Norms applicable only for this file.			

Case No. M- 710 NC No. 07/21-22 Date : 25.10.2021	M/s. Aimco Pesticides Limited, Mumbai RLA. No. 03/94/040/00252/AM21 HQ F.No. 01/83/050/0609/AM19 Licence No.0310837164 dated 14.07.2020	Status Case: Deferred
Decision : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 711 NC No. 07/21-22 Date : 25.10.2021	M/s. International trimmings & Labels India Pvt Ltd., RLA. No. 07/24/40/74/AM19 HQ F.No. 01/83/050/1210/AM19 Licence No.0710113481 dated 25.06.2018	Status Case: Deferred
Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: I. Specification with thickness of each export product separately. II. Export wise import details. III. Calculation for the requirement of imported & indigenous raw materials separately for the manufacture of each export item. IV. Manufacturing process indicating stage wise wastage of each raw material and separately for import items. D/L has been issued to the firm on 08.11.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 712 NC No. 07/21-22 Date : 25.10.2021	M/s. Loxim Industries Limited , Ahmadabad RLA. No08/24/040/00063/am18 HQ F.No. 01/83/050/00295/AM17 Licence No.081040566 dated 28.06.2017	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on 18.03.2021, followed by Reminder letter on 05.10.2021. Hence, the Committee decided to Defer the case.		

Case No. M- 713 NC No. 07/21-22 Date : 25.10.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. HQ F.No. Licence No.0810144200 dated 01.01.2019	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 714 NC No. 07/21-22 Date : 25.10.2021	M/s. Kiri Industries Ltd., Ahmadabad RLA. No. 08/24/040/00190/am19 HQ F.No. 01/83/508/Am19/ Licence No.0810143387 dated 06.09.2018	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 715 NC No. 07/21-22 Date : 25.10.2021	M/s. Bodal Chemical Ltd.,Ahmedabad RLA. No. 03/95/040/00427/Am19 HQ F.No. 01/83/50/00715/Am19/ Licence No.0810146312 dated 11.10.2019	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 716 NC No. 07/21-22 Date : 25.10.2021	M/s. Bodal Chemical Ltd.,Ahmedabad RLA. No. 03/95/040/00 /Am19 HQ F.No. 01/83/50/00 Am19/	Status Case: Deferred
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	Licence No.0810147240 dated17.02.2020	
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 716 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0021/AM18 HQ F.No. 01/83/050/00563/AM18 Licence No.30101 04145 dated 27.10.2017	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 717 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0021/AM18 HQ F.No. 01/83/050/00563/AM18 Licence No.30101 04145 dated 27.10.2017	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 718 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/000/AM15 HQ F.No. 01/83/050/00563/AM18 Licence No.30101 043159 dated 18.09.2014	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 719 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/059/AM18 HQ F.No. 01/83/050/00563/AM18 Licence No.30101 03393 dated 03.03.2015	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 720 NC No. 07/21-22	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/069/AM15	Status Case: Deferred
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Date : 25.10.2021	HQ F.No. 01/83/050/00371/AM16 Licence No.30101 03450 dated 31.03.2015	
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 721 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/060/AM15 HQ F.No. 01/83/050/00/AM15 Licence No.30101 03277 dated 24.12.2014	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 722 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/033/AM12 HQ F.No. 01/83/050/0715/AM12 Licence No.3010079668 dated 17.10.2011	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 723 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0003/AM17 HQ F.No. 01/83/050/0315/AM17 Licence No.3010103780 dated 13.05.2016	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		

Case No. M- 724 NC No. 07/21-22 Date : 25.10.2021	M/s. Modern Insecticides Limited , Ludhiana RLA. No. 30/24/040/0018/AM17 HQ F.No. 01/83/050/1367/AM19 Licence No.3010103920 dated 22.08.2016	Status Case: Deferred
Decision :The Committee considered the case as per agenda, the firm was called for Personal hearing on 25.10.2021 which they were not able to attend due to some logistic problem. The committee decided to call for the firm's technical team again for the for Personal Hearing. P.H Letter to be issued. The committee decided to defer the case.		
